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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary



LOK SABHA

Monday, May 03, 2010/Vaisakha 13, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBTIUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri A. Jayamohan.

Shri A. Jayamohan was a Member of the Eighth, Ninth and Tenth Lok Sabhas from 1984 to 1996 representing the Triuppattur Parliamentary Constituency of Tamil Nadu.

An able parliamentarian, Shri Jayamohan was a Member of the Committee on Subordinate Legislation during the Eighth and Ninth Lok Sabhas. He was also a Member of the Consultative Committees of the Ministry of Food and Civil Supplies; Ministry of Law and Justice; Ministry of Railways; and the Consultative Committee of the Social Welfare Board during the Ninth Lok Sabha. Shri Jayamohan also served as a Member of the Committee on Food, Civil Supplies and Public Distribution during the Tenth Lok Sabha.

An advocate by profession, Shri Jayamohan was instrumental in starting a free Legal Aid Cell at Chennai for the poor, downtrodden and the deprived sections of the society.

A sports enthusiast, Shri Jayamohan served as a Member of the Cricket Club, Vanniyambadi, Tamil Nadu.

Shri A. Jayamohan passed away under tragic circumstances on 25th April, 2010 at Ambur, Tamil Nadu at the age of 58.

We deeply mourn the loss of our friend; and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

...(Interruptions)

MADAM SPEAKER: Question Hour. Q. No. 521 – Shrimati Deepa Dasmunsi.

SHRIMATI DEEPA DASMUNSI (RAIGANJ): Q. No. 521.

... (Interruptions)

MADAM SPEAKER: We will take up this issue during 'Zero Hour'.

... (Interruptions)

11.02 hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood near the Table

... (Interruptions)

MADAM SPEAKER: We would take it up during 'Zero Hour'

... (*Interruptions*)

MADAM SPEAKER: Let the Question Hour go on.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Shrimati Deepa Dasmunsi, please ask your Supplementary.

... (*Interruptions*)

श्री लालू प्रसाद (सारण): भारत की जनगणना जातीय आधार पर हो...(व्यवधान)

अध्यक्ष महोदया : इस विषय को हम शून्य प्रहर में ले लेंगे।

...(व्यवधान)

श्री लालू प्रसाद: पिछड़े वर्गों की जनगणना जातीय आधार पर हो...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, हमारी मांग है कि पिछड़े वर्गों की जनगणना जातीय आधार पर हो...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, आप इसे शून्य प्रहर में उठा लीजिएगा, प्रश्नकाल चलने दीजिए।

...(व्यवधान)

(Q. No.521)

श्रीमती दीपा दासमुंशी: मैडम, आज माननीय आडवाणी जी सामने बैठे हैं। माननीय राष्ट्रपति जी के अभिभाषण पर ...(व्यवधान) रूरल डिवेलपमेंट के ऊपर, तो माननीय आडवाणी जी ने यह कहा था कि जो भी योजनाएं हैं, जो भी परिकल्पनाएं हैं, जो भी नयी स्कीम्स आ रही हैं, यूपीए सरकार ला रही है, वे सब लीडर्स के नाम पर हैं, लेकिन उन्हें शायद जानकारी है कि स्वर्गीय इंदिरा जी ने जो 20 सूत्री प्रोग्राम दिया था और जो राजीव गांधी जी ने इंदिरा आवास योजना बनाई, वह राजीव गांधी और कांग्रेस ने दी। ...(व्यवधान) उसके बाद अभी जो यूपीए सरकार है, माननीय प्रधान मंत्री मनमोहन सिंह और यूपीए, चेयरपर्सन सोनिया गांधी जी, जो आम जनता के लिए स्कीम लाए हैं, वह स्कीम महात्मा गांधी जी के नाम पर लाए हैं। ये सब नाम इसलिए हैं क्योंकि भारत के, हिंदुस्तान के लोगों के दिल में ये सब नाम हैं।

यह नाम बहुत पापुलर है और आपको खास बनाने वाला है। इस नाम को कोई नहीं भूल सकता है। लेफ्ट फ्रंट वाले त्रिपुरा और बंगाल में नरेगा की बजाय "रेगा" नाम से इसे बुलाते हैं। वे इसमें से राष्ट्रीय शब्द को हटा रहे हैं। यह बड़े दुख की बात है। इसके इम्पलीमेंटेशन के नाम पर हर जगह चोरी हो रही है। पूरा सदन इस बात सहमत होगा कि जिला पंचायत, जिला परिषद और पंचायत समिति स्तर पर चोरी हो रही है। इसमें पारदर्शिता लाने की आवश्यकता है।

11.06 hrs.

At this stage Shri Lalu Prasad and Shri Mulayam Singh Yadav came and stood on the floor near the Table.

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि पारदर्शिता लाने के लिए क्या मंत्री जी के पास कोई योजना है तािक जो भी स्कीम इम्पलीमेंट हो रही है, उसका पैसा कहां से आ रहा है, कहां जा रहा है, उस स्कीम पर कितना खर्च हो रहा है, कौन उस पर खर्च कर रहा है, उसके आफिशियल्स कौन-कौन हैं?...(व्यवधान) इसकी पूरी लिस्ट जनता को जारी की जाए क्योंकि आरटीआई के द्वारा भी इसकी जानकारी हम लोगों को नहीं दी जा रही है।

श्री प्रदीप जैन: महोदया, मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूं कि हमारे देश की मूलभूत संरचना का आधार गांव हैं।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record, except the Minister's statement.

(Interruptions) ...*

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^{*} Not recorded.

श्री प्रदीप जैन: महोदया, हमारी कोशिश है कि पूरे देश में ग्रामीण विकास योजनाओं में पारदर्शिता रहे। एक-एक व्यक्ति तक इन योजनाओं का लाभ पहुंचे, इसके लिए भारत सरकार ने बहुत से प्रावधान किए हैं। अलग-अलग क्षेत्रों के लिए अलग-अलग प्रावधान हैं। अलग-अलग योजनाओं के लिए अलग-अलग प्रावधान हैं। महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना देश की सबसे बड़ी योजना है...(व्यवधान) यह योजना नहीं कानून है, जिसके तहत ग्राम पंचायत के अंतिम व्यक्ति तक इस योजना का लाभ पहुंच सके, इसके लिए हमने नेशनल लेवल के मॉनीटर नियुक्त किए हैं। संसद सदस्य को प्रत्येक जिला स्तर की विजीलेंस और मॉनीटरिंग कमेटी का चैयरपर्सन या को-चैयरमैन बनाया गया है।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record, except the Minister's reply.

(Interruptions) ...*

श्री प्रदीप जैन: इसके अलावा हम लोगों ने ओम्बड्समैन का प्रावधान भी किया है। ओम्बड्समैन के माध्यम से गांव पंचायत का कोई भी व्यक्ति, जिसकी कोई भी शिकायत है, उसका निपटारा वह जिला स्तर पर कर सकता है। आज आवश्यकता इस बात की है...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.09 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

MADAM SPEAKER: Now Papers to be laid on the Table.

12.0 ½ hrs

At this stage, Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table ... (Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2010-2011.

(Placed in Library, See No.LT- 2380/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation)

 Act, 1951:-
 - (i) G.S.R. 687(E) published in Gazette of India dated the 25th March,
 2010, making certain amendments in the Notification No. S.O.
 1105(E) dated 11th October, 2004.
 - (ii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 25th March, 2010.

(iii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. G.S.R. 685(E) in Gazette of India dated the 25th March, 2010.

(Placed in Library, See No.LT- 2381/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT- 2382/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2008-2009.

(Placed in Library, See No.LT- 2383/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No.LT- 2384/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.

(Placed in Library, See No.LT- 2385/15/10)

(i) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.

(Placed in Library, See No.LT- 2386/15/10)

(ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2010-2011.

(Placed in Library, See No.LT- 2387/15/10)

(2) A copy of the Notification No. S.R.O. 16(E) (Hindi and English versions) published in weekly Gazette of India dated the 18th July, 2009 declaring a period of five years from the date of publication of this Notification, service or duty in the Union Territory of Andaman and Nicobar Islands shall be

"active service" within the meaning and for the purpose of the Navy Act, 1957, issued under sub-section (1) of Section 3 of the said Act.

(Placed in Library, See No.LT- 2388/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011.

(Placed in Library, See No.LT-2389/15/10)

(ii) Memorandum of Understanding between the Telecommunications
Consultants India Limited and the Department of
Telecommunications, Ministry of Communications and Information
Technology for the year 2010-2011.

(Placed in Library, See No.LT-2390/15/10)

(iii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011.

(Placed in Library, See No.LT- 2391/15/10)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Wireless Telegraphy (Commercial Radio Operator's Certificate of Proficiency and Licence to Operate Wireless

- Telegraphy) Amendment Rules, 2009 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 6th January, 2010.
- (ii) The Indian Wireless Telegraphs (Amateur Service) Amendment Rules, 2009 published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1st April, 2010.
- (iii) The Indian Telegraph (Amendment) Rules, 2010 published in Notification No. G.S.R. 49(E) in Gazette of India dated the 28th January, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 279(E) dated 1st April, 2010.

(Placed in Library, See No.LT-2392/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT- 2393/15/10)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): On behalf of Shri Mukul Roy, I beg to lay on the Table:-

 (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT- 2394/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2008-2009.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT-2395/15/10)

12.02 hrs

MESSAGE FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha: -

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Plantations Labour (Amendment) Bill, 2010 which has been passed by the Rajya Sabha at its sitting held on the 30th April, 2010."

2. Sir, I lay on the Table the Plantations Labour (Amendment) Bill, 2010 as passed by Rajya Sabha on the 30th April, 2010.

12.02 ½ hrs

STANDING COMMITTEE ON AGRICULTURE 8th and 9th Reports

SHRI BASU DEB ACHARIA (BANKURA): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Eighth Report on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Ninth Report on Demands for Grants (2010-11) of the Ministry of Food Processing Industries.

12.02 1 ½\ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Defence (14th Lok Sabha) on 'Status of Implementation of Unified Command for Armed Forces', pertaining to the Ministry of Defence.*

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): I am laying this statement on the status of implementation of recommendations contained in the 36th Report of the Standing Committee on Defence (14th Lok Sabha) in pursuance of the direction 73A of the Hon'ble Speaker vide Lok Sabha Bulletin - Part II dated September 01, 2004.

The 36th Report of the Standing Committee on Defence (14th Lok Sabha) relates to 'Status of Implementation of Unified Command for Armed Forces'. The 36th Report was presented to Lok Sabha on 24.02.2009.

Action Taken Statements on the recommendations/ observations contained in the 36th Report were sent to the Standing Committee on Defence on 13.05.2009.

The present status of implementation of the various recommendations made by the Committee in their 36¹ report is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

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^{*} Laid on the Table and also placed in Library, See No. LT-2396/15/10.

12.02 3/4 hrs.

(ii) Prime Minister's visit to Bhutan for the 16th SAARC Summit*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Hon'ble Speaker, Hon'ble Prime Minister Dr. Manmohan Singh returned from Bhutan on 30th April where he participated in the 16th SAARC Summit. This was a historic summit as it marked the 25th anniversary of the Organization. This was also the first gathering of the SAARC leaders in Bhutan.

As Honourable members are aware, we have a historically close relationship with Bhutan. We would like to compliment the Royal Government of Bhutan and its enlightened leadership on the excellent manner in which they organized the Summit, and ensured productive outcomes.

Prime Minister had very fruitful discussions with Prime Minister Jigmi Thinley and an audience with Their Majesties the King of Bhutan and the Fourth King of Bhutan. These discussions have reinforced my conviction that India-Bhutan relations remain strong, deep-rooted and steeped in mutual trust and understanding. Prime Minister and Prime Minister Thinley launched two new large hydropower projects as part of our commitment to jointly develop 10,000 MWs of hydro-power capacity in Bhutan by the year 2020. 'They also laid the foundation stone of the Bhutan Institute of Medical Sciences and initiated an e-governance and IT project in Bhutan.

At the SAARC Summit, Prime Minister recalled what Prime Minister Rajiv Gandhi had said at the first SAARC Summit in Dhaka in 1985, that the establishment of the organization was an act of faith. The Summit provided an opportunity to reflect on what we have achieved in these two and half decades, what more needs to be done, and on the kind of a South Asia we wish to create for our present and future generations.

^{*} Laid on the Table and also placed in Library See No. LT-2397/15/10.

Prime Minister stressed that regional cooperation should enable freer movement of people, of ideas, and of goods and services. It is not sufficient to merely conclude agreements and conventions. The challenge before us is to translate these agreements into practical activities and programmes, which touch the lives of our people. Prime Minister emphasized the need for greater regional cooperation in areas such as agriculture, forestry, education, healthcare, women's empowerment, skill development and technological innovations. The Summit concluded an Agreement on Trade in Services.

The 21st century cannot be an Asian century unless South Asia marches together. Prime Minister shared our vision of a prosperous and vibrant South Asia playing its rightful role in shaping the global discourse on issues facing the world. There was a convergence of views on the need to transform SAARC into a truly action-oriented, people-centric and dynamic regional organization. There was unanimous condemnation of terrorism in all its forms and manifestations.

The theme of the Summit was "Climate Change". The leaders of the SAARC countries exchanged views on deepening regional cooperation for tackling the effects of global warming in our region, and how we can benefit from each other's experiences and strengths. A Summit Declaration on Climate Change as well as a Convention on Cooperation on Environment was concluded.

There was widespread appreciation for India's initiatives and role in contributing to the region's stability and prosperity. We will continue to persevere in our efforts to create a climate of constructive cooperation in South Asia based on mutual respect and mutual benefit.

Prime Minister had the opportunity of having bilateral meetings with the Presidents of Maldives and Sri Lanka, and the Prime Ministers of Bangladesh, Nepal and Pakistan. There was a common desire among all our neighbours to further strengthen their relations with India.

During Prime Minister's meeting with President Nasheed of Maldives, the two sides reviewed our close and friendly relations, based on mutual trust and

understanding and shared interests. Prime Minister reiterated India's commitment to deepen our partnership with Maldives across all areas.

President Rajapaksa of Sri Lanka informed Prime Minister of their efforts for political reconciliation and for bringing lasting peace in the country. Prime Minister congratulated the President on the recent election victory in Presidential and Parliamentary elections, and reiterated India's commitment to assist Sri Lanka in its relief and rehabilitation efforts, and to strengthen our bilateral relations in diverse areas.

With Prime Minister Sheikh Hasina of Bangladesh, Prime Minister reaffirmed our commitment to expeditiously implement the various decisions taken during her landmark visit to India in January 2010.

Prime Minister conveyed to Prime Minister Madhav Kumar Nepal, India's support for the ongoing efforts of the people of Nepal for the consolidation of multi-party democracy in Nepal. Both sides expressed satisfaction at the progress made in our cooperation since the visits of Prime Minister Nepal to India in August 2009 and the President of Nepal in February 2010.

Prime Minister had a cordial and frank discussion with Prime Minister Gilani of Pakistan. He told him that if the trust deficit between India and Pakistan can be eliminated all issues can be resolved through dialogue. Good neighbourly relations between India and Pakistan were in the interest of both our countries as well as in the interest of the peace, stability and development in the region. He reiterated our serious concerns on terrorism emanating from Pakistan, and urged the Pakistani Prime Minister to expedite action against the perpetrators of the Mumbai terrorist attack. He was assured that Pakistan was serious about bringing these perpetrators to book. The Foreign Ministers and Foreign Secretaries have been entrusted with the responsibility to work out mechanisms on how the trust deficit can be removed.

President Hamid Karzai of Afghanistan visited India on April 26-27, 2010, before proceeding to Thimphu for the SAARC Summit. Prime Minister met

President Karzai and discussed a broad range of bilateral and regional issues of mutual interest, and the two leaders reaffirmed their commitment to the strategic partnership between the two countries. Prime Minister reiterated our commitment to assist the Government and the people of Afghanistan in their efforts towards the reconstruction and development of their country.

12.03 hrs

(iii)Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Rural Development on Demands for Grants (2009-10), pertaining to the Department of Land Resources, Ministry of Rural Development.*

ग्रामीण विकास मंत्री और पंचायती राज मंत्री (डॉ. सी.पी.जोशी): मैं यह वक्तव्य माननीय लोक सभा अध्यक्ष के निदेश 73क, जिसे दिनांक 1 सितंबर, 2004 के लोक सभा बुलेटिन भाग-II के द्वारा जारी किया गया था, के अनुपालन में ग्रामीण विकास संबंधी स्थायी समिति (15वीं लोक सभा) के दूसरे प्रतिवेदन में निहित सिफारिशों के कार्यान्वयन की स्थिति के संबंध में दे रहा हूं।

ग्रामीण विकास संबंधी स्थायी समिति (15वीं लोक सभा) का दूसरा प्रतिवेदन लोक सभा में 17.12.2009 को प्रस्तृत किया गया था। यह प्रतिवेदन भूमि संसाधन विभाग की वर्ष 2009-10 की अनुदान मांगों की जांच से संबंधित है। समिति के प्रतिवेदन में निहित सिफारिशों/टिप्पणियों पर की गई कार्रवाई संबंधी रिपोर्ट ग्रामीण विकास संबंधी स्थायी समिति को 12.02.2010 को भेज दी गई थी।

ये सिफारिशें मुख्यतः भूमि अर्जन अधिनियम में संशोधन करने, पुनर्वास और पुनर्स्थापन नीति, वाटरशेड विकास के संबंध में नई योजनाओं को कार्यान्वित करने, भूमि अभिलेखों को कम्प्यूटरीकृत/अद्यतन करने तथा ग्याहरवीं योजना के दौरान बायो-ईंधन योजना को आरंभ करने से संबंधित है।

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति सभा पटल पर रखे गए मेरे वक्तव्य के साथ संलग्न अनुबंध में दी गई है। मैं यह अनुरोध करूंगा कि इसे पढ़ा हुआ माना जाए।

* Laid on the Table also placed in Library, See No. LT –2397/15/10.

12.03 ½ hrs.

(iv) Status of implementation of the recommendations contained in the 88th Report of the Standing Committee on Commerce on Patents and Trade Marks Systems in India, pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I am laying this statement on the status of implementation of the recommendations contained in the 88th Report of the Department Related Parliamentary Standing Committee on Commerce, in pursuance of the provisions of Rule 389 (New Direction 73-A) of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin Part II dated September 01, 2004.

The Department Related Parliamentary Standing Committee on Commerce presented the Eighty Eighth Report on Patents and Trade Marks Systems in India to the Rajya Sabha on 24th October, 2008. The Report was laid on the Table of the Lok Sabha on the 24th October, 2008. The report contains forty six recommendations. All the recommendations have been considered in the Department of Industrial Policy & Promotion. The Action Taken Notes on the recommendations contained in the report were earlier submitted to the Secretariat of the Committee on 16th March, 2009. The updated Status of implementation of these recommendations is given in the Annexure which is laid on the Table.

^{*} Laid on the Table and also placed in Library See No. LT-2398/15/10.

12.03 ½ hrs.

(v) Status of implementation of the recommendations contained in the 1st and 4th Reports of the Standing Committee on Information Technology on Demands for Grants(2009-10), Pertaining to the Department of Posts and Department of Telecommunications, respectively, Ministry of Communications and Information Technology.*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 1st and 4th Reports of the Standing Committee on Information Technology on Demands for Grants (2009-10), pertaining to the Department of Posts and Department of Telecommunications, respectively, Ministry of Communications and Information Technology.

^{*} Laid on the Table and also placed in Library See No. LT-2399/15/10.

03.05.2010 28

12.03 3/4 hrs.

(vi) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Information Technology on Demands for Grants (2009-10), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Madam, in pursuance of the Direction 73A of the Hon'ble Speaker, Lok Sabha issued vide Lok Sabha Bulletin-Part II dated 1st September 2004, I am laying this statement on the status of implementation of recommendations contained in the 3rd Report (15th Lok Sabha) of Standing Committee on Information Technology (2009-10) in respect of Department of Information Technology, Ministry of Communications & Information Technology.

- (i) Standing Committee on Information Technology examined the Demands for Grants for the year 2009-10 of the Department of Information Technology and report was presented in the Lok Sabha on 17th December, 2009. The report contained 30 recommendations/observations.
- (ii) Department of Information Technology has taken all possible steps towards implementation of all 30 recommendations/observations of Parliamentary Standing Committee on Information Technology as per Action Taken Report (Annexure).
- (iii) I would like to lay the detailed Action Taken Report on the table of the House without taking valuable time of the House.

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^{*} Laid on the Table and also placed in Library See No. LT-2400/15/10.

12.04 hrs

(i) PROHIBITION OF UNFAIR PRACTICES IN TECHNICAL EDUCATIONAL INSTITUTIONS, MEDICAL EDUCATIONAL INSTITUTIONS AND UNIVERSITY BILL, 2010*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): I beg to move for leave to introduce a Bill to provide for the prohibition of certain unfair practices in technical educational institutions, medical educational institutions and universities and to protect interests of students admitted or seeking admission therein and to provide for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the prohibition of certain unfair practices in technical educational institutions, medical educational institutions and universities and to protect interests of students admitted or seeking admission therein and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KAPIL SIBAL: I introduce** the Bill.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.05.2010.

^{**} Introduced with the recommendation of the President.

12.04 ½ hrs.

(ii)EDUCATIONAL TRIBUNALS BILL, 2010*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): I beg to move for leave to introduce a Bill to provide for the establishment of Educational Tribunals for effective and expeditious adjudication of disputes involving teachers and other employees of higher educational institutions and other stake holders (including students, universities, institutions and statutory regulatory authorities) and to adjudicate penalties for indulging in unfair practices in higher education and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Educational Tribunals for effective and expeditious adjudication of disputes involving teachers and other employees of higher educational institutions and other stake holders (including students, universities, institutions and statutory regulatory authorities) and to adjudicate penalties for indulging in unfair practices in higher education and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KAPIL SIBAL: I introduce the Bill.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.05.2010.

12.05 hrs.

(iii) FOREIGN EDUCATIONAL INSTITUTIONS (REGULATION OF ENTRY AND OPERATIONS) BILL, 2010*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Madam, I beg to move for leave to introduce a Bill to regulate entry and operation of foreign educational institutions imparting or intending to impart higher education (including technical education and medical education and award of degree, diploma and equivalent qualifications by such institutions) and for matters connected therewith or incidental thereto.

... (*Interruptions*)

MADAM SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to regulate entry and operation of foreign educational institutions imparting or intending to impart higher education (including technical education and medical education and award of degree, diploma and equivalent qualifications by such institutions) and for matters connected therewith or incidental thereto."

Shri Basu Deb Acharia -

SHRI BASU DEB ACHARIA (BANKURA): Madam, allowing foreign direct investment and foreign teaching staff into the country will distort the already elitist educational structure in the country. ... (*Interruptions*) It will make education more commercial and there will be no regulation and control over such institutions. The UPA Government is seeking to centralize all powers within the educational sphere to the detriment of the States. ... (*Interruptions*) With the introduction of this Foreign Education Providers' Bill, the higher education in this country is going to be further entrapped in the wave of money-minting institutions with the backing of indulgent Government. ... (*Interruptions*)

SHRI KAPIL SIBAL : Madam, no notice is given to us. ... (Interruptions)

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.05.2010.

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): नोटिस आ चुका है।...(व्यवधान)

SHRI BASU DEB ACHARIA: Madam, this particular Bill was sought to be introduced in the Rajya Sabha in 2007; but because of stiff opposition by the Left Parties the Government could not introduce the Bill. ... (*Interruptions*) Today the same Bill is being introduced. It will jeopardize the federal structure of the Constitution. I oppose the introduction of the Bill. ... (*Interruptions*)

MADAM SPEAKER: Please take your seat. Shri Kapil Sibal -

SHRI KAPIL SIBAL: Madam, this is a preliminary objection that can be taken at this stage as the objection of legislative competence. Therefore, the objection of the hon. Member is invalid. ... (*Interruptions*) I may be allowed to introduce the Bill. ... (*Interruptions*)

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate entry and operation of foreign educational institutions imparting or intending to impart higher education (including technical education and medical education and award of degree, diploma and equivalent qualifications by such institutions) and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KAPIL SIBAL: Madam, I introduce* the Bill.

^{*} Introduced with the recommendation of the President.

12.06 ½ hrs.

NATIONAL ACCREDITATION REGULATORY AUTHORITY FOR HIGHER EDUCATIONAL INSTITUTIONS BILL, 2010*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Madam, I beg to move for leave to introduce a Bill to make provisions for assessment of academic quality of higher educational institutions, programmes conducted therein and their infrastructure through mandatory accreditation by independent accreditation agencies and to establish a statutory Authority for the said purpose and to provide for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to make provisions for assessment of academic quality of higher educational institutions, programmes conducted therein and their infrastructure through mandatory accreditation by independent accreditation agencies and to establish a statutory Authority for the said purpose and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KAPIL SIBAL: Madam, I introduce the Bill.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.08 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.05.2010.

14.00 hrs.

The Lok Sabha reassembled at Fourteen of the Clock
(Mr. Deputy Speaker in the Chair)

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष महोदय, ...(व्यवधान)

उपाध्यक्ष महोदय: कृपया, आप सब लोग बैठ जाइये।

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Newspapers should not be shown here in the House. ... (*Interruptions*)

उपाध्यक्ष महोदय: नेता, विपक्ष बोलना चाह रही हैं।

...(व्यवधान)

MR. DEPUTY-SPEAKER: Please sit down. She is speaking.

14.01 hrs.

SUBMISSION BY MEMBERS

RE: NEED TO COLLECT POPULATION DATA OF SCs, STs and OBCs IN ONGOING CENSUS IN THE COUNTRY

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष जी, आज सुबह से ही सदन में जनगणना का मुद्दा उठाया जा रहा है। आपकी जानकारी में होगा कि इस विषय पर नियम 193 के अंतर्गत चर्चा की जाये, इसके लिये मैंने नोटिस दिया हुआ है। इसके अलावा मेरे अन्य साथियों में श्री मुलायम सिंह यादव की पार्टी की तरफ से भी नोटिस दिया हुआ है। लालू यादव जी की पार्टी की तरफ से भी दिया गया है। सब पार्टियों की तरफ से दिया गया है। जनगणना का इतना बड़ा कार्य देश में हो रहा है। इतनी बड़ी कवायद हो रही है, इतनी बड़ी एक्सरसाइज हो रही है कि 25 लाख लोग इस कार्य को कराने के लिये छांटे गये हैं। यह एक ऐसा प्रसंग है जिससे सूत्र पकड़कर हम इस देश के गरीबों का प्रामाणिक आंकड़ा इकटठा कर सकते हैं, पिछड़ों का प्रमाणिक आंकड़ा इकट्ठा कर सकते हैं। हम आज खाद्य सुरक्षा कानून की बात करते हैं कि कितने लोगों के लिये खाद्य सुरक्षा जुटानी है, उसका प्रामाणिक आंकड़ा इकटठा कर सकते हैं। जिन लोगों के लिये आरक्षण की व्यवस्था की जाती है, वह आज तक अंदाजों के आधार पर हो रहा है, उसका प्रामाणिक आंकड़ा हम लोग इकट्ठा कर सकते हैं। लेकिन मुझे दुख के साथ कहना पड़ता है कि इतनी बड़ी एक्सरसाईज होने के लिए फॉर्म में कोई कॉलम ऐसा नहीं बना जिससे यह आंकड़ा इकट्ठा किया जा सके। इसलिये बहुत महत्वपूर्ण मुद्दे इस जनगणना से संबंधित उभरे हैं बल्कि एक ऐसा कॉलम लगा दिया गया है कि जो आदमी घोषित कर दे, वह राष्ट्रीयता इसमें लिख दी जाये। इसमें घुसपैठियों को भी भारतीय लिखने का मौका आप दे रहे हैं। इसलिये मेंरा आपके माध्यम से सरकार से अनुरोध है कि हमने जो चर्चा नियम 193 के अधीन मांगी है, उसे कल ले लिया जाये ताकि यह मुद्दा जो सुबह से उठ रहा है, उसका संतोषजनक समाधान हो सके और हम सब अपनी बात विस्तृत रूप से सदन में रख सकें, उसके बाद सरकार उत्तर देकर हमारा समाधान करे, यही मुझे आपसे निवेदन करना है।

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष जी, आप का बहुत बहुत धन्यवाद। जनगणना को लेकर हम सुबह से मामला उठा रहे हैं। हमारी मांग है कि यह जनगणना जाित के आधार पर हो। इसमें सरकार को क्या आपित है? जब जनगणना होगी तो लोग घर घर जायेंगे, गांव गांव में जायेंगे, दरवाजे दरवाजे जायेंगे तो फार्म में एक ऐसा कालम हो जिसमें जाित हो। मैं यह इसिलये कह रहा हूं कि जब काका कालेलकर कमीशन बैठा, तो जनगणना के आंकड़े न होने के कारण उन्हें कठिनाई आई। जब मंडल आयोग बैठा तो भी

जनगणना आंकडे न होने के कारण उन्हें बहुत परेशानी हुई। जब ओबीसी को आरक्षण नहीं दिया गया, तब सर्वोच्च न्यायालय ने इन्दिश साहनी मामले में भी वहां पर चिन्ता जाहिर की तो सुप्रीम कोर्ट को भी परेशानी आयी। अभी हाल ही में सर्वोच्च न्यायालय में एक और मामला आया तो जनगणना का आंकड़ा न होने के कारण परेशानी हुई। जब सुप्रीम कोर्ट में परेशानी आयी, जब दो कमीशन बैठे. परेशानी आयी, जब ओबीसी के आरक्षण से संबंधित परेशानी आयी, मुझे पता नहीं कि सरकार किस बात के लिये परेशानी है? 1931 में जाति के आधार पर जनगणना हुई थी। मेरे सामने भी उत्तर प्रदेश में आयी जब पंचायत के चुनाव कराये गये। लेकिन हमने जनगणना करायी, वह जनगणना कितनी सही और कितनी गलत थी लेकिन जल्दबाजी में हुई। केन्द्र सरकार की इतनी बड़ी मशीनरी है, राज्य सरकार की इतनी बड़ी मशीनरी है तब जाति के आधार पर जनगणना कराने में क्या परेशानी है? यह क्यों छिपाया जा रहा है, क्यों उनका हिस्सा मारा जा रहा है? अब तो जनसंख्या बढ़ गई है। वर्ष 1980 से कुछ जातियों की जनसंख्या बढ़ गई है और उसे आरक्षण जाति के आधार पर पूरा नहीं मिल रहा है। इसलिये मेरी सरकार से मांग है कि जनगणना हो, उसमें जाति का एक कॉलम लिखा हो ताकि उसके आधार पर जनगणना हो।

उपाध्यक्ष महोदय : आप लोग इसे डिबेट मत बनाइये। काफी लोगों ने बोल दिया है, अब सरकार कुछ जवाब देगी।

SHRI GURUDAS DASGUPTA (GHATAL): We should be allowed to make our point. That is the practice here in this House on such an important issue. Please allow us to speak.

श्री शरद यादव (मधेपुरा): महोदय, अभी नेता विपक्ष सुषमा जी ने और भाई मुलाँयम सिंह जी ने जो कहा, उसे मैं दोहराना नहीं चाहता हूं। मैं निवेदन करना चाहता हूं कि हिन्दुस्तान में दो तबके ऐसे हैं, जो हर तरह से सताये जा रहे हैं। एक हिन्दुस्तान का ट्राइबल या आदिवासी है और दूसरा बैकवर्ड क्लासेस का तबका है। जब कल बहस होगी तो उसमें सारे तथ्य सामने आ जायेंगे। मैं आपसे कहना चाहता हूं कि सरकार इसमें हिचक क्यों कर रही है? इस देश में नदी कितनी हैं, नाले कितने हैं, खेत कितने हैं, पेड़ कितने हैं, जानवर कितने हैं, बाघ कितने हैं, मोर कितने हैं, सबकी जनसंख्या हो रही है। इस देश में जाति हकीकत है। हम सब चीज वापस कर लेंगे, जाति तोड़ने का कोई रास्ता बना दीजिए। जाति है और जाति की हकीकत है, यह सारी चीजों में काम कर रही है। यह सरकार इतनी चालाकी से इस काम को कर रही है, यह सही बात कही गयी कि कोई आदमी कहीं से आया, वह किसी भी जगह से आया, लेकिन अपने को वह इस देश का नागरिक लिख देगा, उस पर इन्हें कोई ऐतराज नहीं है। इस देश में जो सदियों से भूगत रहे हैं, ट्राइबल और

पिछड़ी जाति के लोगों का तो बहुत बुरा हाल है, लेकिन कोई उनकी बात सुनने को तैयार नहीं है। आप यह बताइये कि आप बजट में एलोकेशन कर रहे हैं, आप वजीफा दे रहे हैं।...(व्यवधान)

उपाध्यक्ष महोदय : कृपया संक्षेप में बोलिये।

SHRI T.R. BAALU (SRIPERUMBUDUR): You have to hear everybody. This is a most important issue for everybody. It is for the Chair to decide. You have to hear everybody.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Certainly, it is an important matter. If the hon. Members wish to speak right now, let them speak right now, the reply will be given day after. If every Member wants to speak, then it will be very difficult. My suggestion is, as the Leader of Opposition said ... (Interruptions) यह क्या है?...(व्यवधान)

श्री शरद यादव: महोदय, मेरा इतना ही कहना है कि यह ऐसा अन्याय है, जो इस देश की बहुसंख्यक आबादी के साथ हो रहा है।

उपाध्यक्ष महोदय : आप क्या कहना चाहते हैं?

श्री शरद यादव: महोदय, मैं चाहता हूं कि इस पर कल जो चर्चा हो, सरकार उस पर जवाब दे। सरकार का जवाब सगुण होना चाहिए। वह जवाब बिल्कुल ठोस और ठीक होना चाहिए। जनगणना नहीं होगी, तो सदन चलाना आपके लिए बहुत मुश्किल होगा, बहुत कठिन होगा।

श्री लालू प्रसाद (सारण): महोदय, हमने इस सवाल को सबसे पहले शून्य काल में उठाया था। आज पूरा सदन, चाहे बीजेपी हो, जद(यू) हो, कांग्रेस पार्टी के लोग हों, एस.पी. के नेता श्री मुलायम सिंह यादव जी, बीएसपी, सभी इस बारे में कह रहे हैं। वर्ष 1931 तक जनगणना जातीय आधार पर हुयी। रिकार्ड्स आफ राइट्स, जो गांव में जातियों के लिए रखे हुए हैं और जाति ही यथार्थ है। हम लोग कोई रिजर्वेशन नहीं मांग रहे हैं, हम यहां पर कोई बैकवर्ड या फॉरवर्ड की लड़ाई नहीं लड़ रहे हैं। आप लड़कों, बच्चों को सेवाओं में जाने के लिए जाति प्रमाण-पत्र देते हैं। जाति है, रिकार्ड्स ऑफ राइट्स में भी है और जब भी कोई दबे, कुचले, पिछड़े वर्गों का सवाल उठता है, शैड्यूल कास्ट, शैड्यूल ट्राइब की भी जनसंख्या वर्ष 1931 के बाद बढ़ी है। आज हम इस देश में अंदाज पर काम कर रहे हैं। मुझे मालूम है, मुझे बताया गया है कि मौजूदा होम मिनिस्टर ने लिखा था कि ...(व्यवधान)

उपाध्यक्ष महोदय : आप संक्षेप में अपनी बात कहिए।

श्री लालू प्रसाद: होम डिपार्टमेंट को, उसके मंत्री को कि सेन्सस जातीय आधार पर कराइये, लेकिन पता नहीं किस कारण से इन्हें चिट्ठी वापस लेनी पड़ी? हमारे दल की और हमारी पुरजोर मांग है कि आप पूरे देश में जनगणना जातीय आधार पर कराइये और आप अंडर ब्रैकिट कास्ट भी लिखिये। कास्ट तो है, रिकार्ड्स ऑफ राइट्स में है, सब जगह है, ताकि लोगों को मालूम हो जाये कि हमारी संख्या क्या है?

जाति हकीकत है, ऐसा ठीक कहा शरद यादव जी ने, और इससे इंकार नहीं किया जा सकता। इसमें तकलीफ़ किस बात की है? क्यों नहीं आप आगे आ रहे हैं? इसलिए चर्चा हो या चर्चा नहीं हो, आज जिस तरह से हाउस स्टाल हुआ, मगर कल जब भी चर्चा हो, सरकार स्पष्ट रूप से यह उत्तर दे कि हम देश के सभी वर्गों की जनगणना जातीय आधार पर कराएँगे। पिछड़े वर्गों की, शैड्यूल्ड कास्ट्स की, शैड्यूल्ड ट्राइब्ज़ की जाति ब्रैकेट में लिखिये। ऊँची जाति भी लिखिये, हमें कोई एतराज़ नहीं है। किये और यह फिगर आना चाहिए। आइना जब आपके सामने रहेगा तो आपको जो भी आगे काम करना है, उसमें सहूलियत होगी। इसलिए लाल कपड़ा देखकर आप भड़किये मत। इसको आपको करना पड़ेगा और कल उत्तर देना पड़ेगा। आज तो नेता विरोधी दल और सबसे बात हुई कि ठीक है कल चर्चा हो जाए और चर्चा के बाद यदि संतोषजनक उत्तर नहीं आएगा तो फिर हम सब लोगों को परेशानी होगी और आप सब लोगों को उस परेशानी को लगातार झेलना ही है। जनगणना बिल्कुल जातीय आधार पर हो, मैं लगातार इस सवाल को उठा रहा हूँ।

उपाध्यक्ष महोदय : कल जब बात होगी तो भाषण में बोलियेगा।

श्री लालू प्रसाद: कल होगा तो भाषण कल करेंगे। हम सरकार को बोल रहे हैं, आपको थोड़े ही बोल रहे हैं। आपके माध्यम से सरकार को बता रहे हैं। ...(व्यवधान)

MR. DEPUTY-SPEAKER: Tomorrow, you are going to have the debate. You can explain your viewpoints.

श्री पवन कुमार बंसल: महोदय, यही बात कल कहना चाहते हैं, यही बात आज कह रहे हैं। मैं उसके लिए जवाब दे देना चाहता हूँ। ...(व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी बोल रहे हैं कि कल यह बहस होगी तो आप सभी लोग बोलेंगे और आज ही अगर सब बोल लेंगे तो फिर कल क्या बात करेंगे?

...(व्यवधान)

श्री पवन कुमार बंसल: महोदय, मैं यह कहना चाहता हूँ जो मैं सुबह भी कहना चाह रहा था लेकिन सुबह जो हालात हाउस में थे उसके कारण बात नहीं कह पाया। सरकार इस पर बहस के लिए तैयार

है। ...(व्यवधान) सरकार चाहती है कि विस्तृत ढंग से इस पर बहस हो जाए और चर्चा हो। मैं यह अदब ज़रूर करना चाहता हूँ कि अगर कल जवाब नहीं दे पाए तो परसों इस पर जवाब ज़रूर दे दिया जाएगा। कल इस पर चर्चा हो जाए। ...(व्यवधान)

श्री दारा सिंह चौहान: सरकार इस पर विचार करती तो ऐसी स्थिति क्यों पैदा होती? ...(व्यवधान)

श्री पवन कुमार बंसल: मैंने कह दिया है, आगे आपकी मर्ज़ी है। सरकार इस पर बहस के लिए तैयार है। आगे आपने हाउस का संचालन करना है। आप जो चाहते हैं करते रहिये। ... (व्यवधान)

उपाध्यक्ष महोदय : एक मिनट सुन लीजिए। बहुत लंबी बात न कहें।

श्री दारा सिंह चौहान: लंबा नहीं, हम संक्षेप में बोलेंगे। ...(व्यवधान)

उपाध्यक्ष महोदय : आप सुन तो लीजिए। आप इस विषय से संबद्ध हो जाइए। बात खत्म कर दीजिए।

...(व्यवधान)

श्री दारा सिंह चौहान: उपाध्यक्ष महोदय, यह बहुत ही महत्वपूर्ण मामला है। आज पूरे देश में जो इतना बड़ा समाज है - एस.सी. है, एस.टी. है और ओबीसी है, आज इस बात को लेकर चिन्तित है कि जब इस देश में पेड़ों की जनगणना हो रही है, पौधों की हो रही है, पोखरों और तालाब की हो रही है, बाघ की हो रही है, जानवरों की हो रही है तो इस देश में रहने वाले इतने इंसान क्या जानवरों से भी पीछे हैं? क्या उनकी गिनती नहीं हो सकती है? यह सही है कि इस देश में जाति सच्चाई है। जब जाति के आधार पर लोगों की पहचान है, जाति के आधार पर आरक्षण का मौका मिलता है तो जाति की जनगणना क्यों नहीं हो सकती। ...(व्यवधान)

उपाध्यक्ष महोदय : आप संक्षेप में बोलिये।

श्री दारा सिंह चौहान: 1931 के बाद आज जब पार्लियामेंट में सवाल पैदा होता है तो तमाम प्रदेश की सरकारों ने बीपीएल सूची को बढ़ाने की मांग की है लेकिन केन्द्र सरकार के पास इतने कमीशन की रिपोर्ट आने के बाद भी आज इस देश में कितने गरीब लोग हैं, इसकी संख्या इनके पास नहीं है। ... (व्यवधान) उपाध्यक्ष महोदय: विस्तार से कल बोलिये। आज सिर्फ इतना बोलिये कि जो बात रखी गई है, उससे आप संबद्ध होते हैं।

श्री दारा सिंह चौहान: सुप्रीम कोर्ट ने कमैन्ट किया था कि जब आपके पास जातीय आधार पर कोई जनगणना नहीं है तो फिर आरक्षण किस बात का दिया जाए। मैं बता दूँ कि हमारी बहुजन समाज पार्टी शुरू से कहती रही है कि जिसकी जितनी संख्या भारी, उसकी उतनी हिस्सेदारी। समाज में हर क्षेत्र में जो गैर-बराबरी है, उस आधार पर हम यह चाहते हैं। इसलिए इस पर विस्तार से चर्चा कराई जाए।

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): Mr. Deputy-Speaker, Sir, we also want to support the issue of having census on the basis of caste. That does not mean we are supporting the caste system, but we will know the class - the OBCs, SCs and STs - only by a system which will have caste also as a part of the census. So, we support the demand.

SHRI GURUDAS DASGUPTA: Sir, I think this is a very sensitive issue. We are having a discussion tomorrow and that is good. But by merely having a discussion in the House you cannot reach a consensus. I think the Government should call a meeting of all parties and decide this issue. I support the demand that OBCs, SCs, STs should find their identity in the census. But there should be an all-Party meeting.

DR. M. THAMBIDURAI (KARUR): Sir, whatever the hon. Member has said, I support it. We have to have a thorough discussion on this matter. I support this demand.

SHRI BASU DEB ACHARIA (BANKURA): Sir, we are again dividing the society on the basis of caste. We are for class. We will achieve a classless society one day. Those castes which belong to OBC category have already been determined. When census of Scheduled Castes and Scheduled Tribes is being done, why cannot it be done for OBCs? So, information in regard to OBC should also be collected by the census. I want to make it clear that caste should not be the basis. In West Bengal Government there is a Department of Backward Classes Welfare. The society should not be divided on the basis of caste.

श्री आनंदराव अडसुल (अमरावती): उपाध्यक्ष महोदय, नेता प्रतिपक्ष एवं अन्य नेतागण ने जाति की जनगणना के बारे में यहां सवाल उठाया है। मैं यह कहना चाहता हूं कि जातियों के साथ उपजातियां भी हैं, जिनके सामने वैलिडिटी का सवाल पैदा होता है। मेरे चुनाव क्षेत्र अमरावती और यवतमाल में पांच हजार लोगों को सर्टिफिकेट नहीं मिला है। जाति और उपजाति की जनगणना के साथ वैलिडिटी का प्रबन्ध भी होना चाहिए। यही मेरा सुझाव है।

*DR. RATTAN SINGH AJNALA (KHADOOR SAHIB): Hon. Deputy Sir, I urge upon the Government to have a separate census of other backward class during the census that is going on.

श्री नामा नागेश्वर राव (खम्माम): उपाध्यक्ष महोदय, हर पार्टी को बोलने दिया गया है, हमें भी बोलने का मौका दिया जाना चाहिए...(व्यवधान)

उपाध्यक्ष महोदय : इस पर काफी बातें आ चुकी हैं। मंत्री जी ने कहा है कि कल इस पर बहस होगी। आज तो इस पर बहस नहीं करनी है।

...(व्यवधान)

* English translation of the Speech originally delivered in Punjabi.

14.19 hrs.

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous to lay them may personally hand over slips at the Table in the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

DR. M. THAMBIDURAI (KARUR): I have given a notice under Rule 193. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: It is not the 'Zero Hour'.

... (Interruptions)



(i)Need to expedite payment of compensation to the persons affected by the closure of STD/ISD/PCO booths from 1 January, 2001 to 28 May, 2001 in Jammu & Kashmir

CHAUDHARY LAL SINGH (UDHAMPUR): The Telecommunication Department closed the STD/ISD/PCO Booths in the State of Jammu & Kashmir from the 1st January 2001 to the 28th May 2001 due to security reasons. Chief General Managers BSNL, J & K, assured affected franchisees that reasonable compensation would be paid to each STD/ISD/PCO booth holder for the closure period. A meeting was also held on 27 February 2002 by Ministry of Defence to assess the loss incurred by the each STD/ISD/PCO booth holders as well as by Bharat Sanchar Nigam Limited on account of withdrawal of STD/ISD facility with effect from 1st January 2002. The compensation was to be paid on the basis of

^{*} Treated as laid on the Table.

loss incurred by the individual franchisee, by the Ministry of Defence but the same has not been paid till date.

I, therefore, urge upon the Government to issue the suitable directives to the concerned Ministry to pay the compensation to affected STD/ISD/PCO booth holders for the closure period at the earliest.

(ii) Need to streamline the procedure for issuance of passport under Tatkal Scheme in Regional Passport Office, Hyderabad, Andhra Pradesh

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): The Hyderabad Regional Passport Office is the largest in the country and once was considered as the best office in the country with an ISO-9000 certification. The applicants are facing severe problems in filing applications both in the Tatkal category and also in the normal category in the recent past. Hundreds of passport applications and applicants for police clearance certificates (PCPs) have to queue up in front of the Regional Passport Office since 10 pm of the previous day to get tokens to apply for passports the next day. The applicants who require passports urgently face great difficulties and they have to run from pillar to post to get their passports issued under the Tatkal Scheme. In fact, Pre Police Verification is not conditional under the Tatkal Scheme. Even the RPO is holding Passport Adalats every month to clear off the pending list. But, the pending applications are increasing day by day.

I urge upon the Government to streamline the passport services at Regional Passport Office, Hyderabad and make the services applicant-friendly, so that the Hyderabad Passport Office could regain its past glory.

(iii) Need to ensure timely completion of ongoing Road Over Bridges works at Maryala Hundi and other sites on Mysore-Chamrajanagar Broadgauge section in Karnataka by Railways

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): The people of my constituency feel that railways should take up speedy completion of the ongoing road underbridge works on the Mysore-Chamrajanagar Broad Gauge section. This section serves a revenue generating cluster of major industrial units in the Nanjangud region next only to Bangaluru. A case in instance is the slow pace of work on the Maryala Hundi road over bridge, earlier scheduled for completion in November 2009 but nowhere near completion. There is need to construct road under bridge at Chinnadagudi Hundi, Badana, Guppe and two more locations in Nanjangud Town. During my visit to the site of the on-going road under Bridge at Nanjangud. I had noticed work not being done as per the specified norms and standards. I urge the Centre to issue immediate directives to the South-Western Zonal authorities to ensure time-bound completion of the on-going road over bridge works at Mariyala Hundi and other sites in the Mysore-Chamrajanagar broad gauge section.

(iv) Need to provide water for drinking and irrigation purposes in Gujarat

श्री जगदीश ठाकोर (पाटन): उत्तरी गुजरात के बनासकांठा, पाटन, साबरकांठा और मेहसाना जिलों में पानी का स्तर नीचे जाने के वजह से 57 ब्लॉकों में डार्क जोन का कानून लगा हुआ है। इस कानून की वजह से इन 57 ब्लॉकों में किसानों को सिंचाई की सुविधा के लिए बिजली नहीं मिल रही है। पूरे राज्य का 30 प्रतिशत क्षेत्र बिजली न मिलने के कारण सिंचाई के अभाव में विकास से वंचित है।

गुजरात में फ्लड ड्रैनेज चैनल के निर्माण के लिए उत्तर गुजरात, सौराष्ट्र और कच्छ के लिए छोटी केनालों के निर्माण पर तथा अकालग्रस्त गांवों और 57 ब्लॉक जिनमें डार्क जोन लगा हुआ है, वहां नहरों के निर्माण हेतु आर्थिक सहायता प्रदान कर निर्माण कार्य कराये जायें।

मैं केन्द्र सरकार से अनुरोध करता हूं कि गुजरात राज्य में पीने के पानी एवं सिंचाई हेतु नर्मदा परियोजना से सभी क्षेत्रों में पानी पहुंचाया जाये। भूजल संवर्धन, सिंचाई के लिए आवश्यक निर्माण कार्यो एवं डार्क जोन में सिंचाई हेतु विद्युत आपूर्ति सुनिश्चित की जाये तथा साथ ही ओ.एन.जी.सी. द्वारा तेल एवं गैस निकालने से होने वाली समस्याओं पर ध्यान देकर उसे दूर किया जाये।

(v) Need to accord approval to the proposal of the Government of Andhra Pradesh for development of a Mega Tourism circuit in the State

SHRI RAJAIAH SIRICILLA (WARANGAL): There are several Historical monuments, cultural heritages, Lakes and Wile life sanctuaries in my Warangal Constituency, Andhra Pradesh. The Government of Andhra Pradesh has identified certain popular historical destinations and submitted proposals to the Ministry of Tourism for consideration of development of mega tourism circuit. There is Fort Wrangal, Thousand Pillar Temple, Ghanpur Mulugu Temple, Ramappa Temple and Lake, Laknavaram Lake, Pakala Lake, Bammera (Saint Poet Pothana Samadhi Complex), Valmiki Temple, Wildlife Sanctuarly in Eturunagaram in Warangal City. It covers well established corridor of Hyderabad, Nalgonda and Warangal Districts of Andhra Pradesh. Every year large numbers of visitors travel through N.H. No. 202 to Warangal. Except few popular temples, majority of destinations lack facilities and signages to reach the destinations. The development of this circuit will not only bring out the historical ancient religious, cultural, heritage to the future generation but also generate employment and revenue.

(vi) Need to take steps to check recurring floods in Gomti river in Sultanpur Parliamentary Constituency, Uttar Pradesh

डॉ. संजय सिंह (सुल्तानपुर): मेरे संसदीय क्षेत्र सुल्तानपुर में गोमती नदी का दायरा 90 किलोमीटर में फैला हुआ है। इस नदी में वर्ष 1952, 1962, 1975, 1984, 2004 एवं 2009 में बरसात के दिनों में बाढ़ आने से नदी के दोनों किनारों पर बसे 50 से 100 गांव बुरी तरह से प्रभावित हुए और कई गांव बह गये जिसके कारण नदी में कटाव के चलते करोड़ों की फसल बर्बाद हो गई, कई पशु बह गये और बाढ़ से कुछ लोगों की मौत भी हुई है।

इस संबंध में मेरा केन्द्र सरकार से अनुरोध है कि बाढ़ पर नियंत्रण करने के लिए कटान के स्थान का सर्वे, आवश्यक वृक्षारोपण और मजबूत ढंग से अन्य उपाय किये जायें, जिससे सुल्तानपुर में गोमती नदी के किनारों पर बसे गांवों में लोगों का जीवन सुरक्षित हो सके।

(vii) Need to provide compensation to grape growers of Maharashtra who have incurred losses due to the refusal of their consignment by European countries citing presence of chemical in the crop

श्री सोनवणे प्रताप नारायणराव (धुले): महाराष्ट्र के नासिक, सांगली, पूना तथा अन्य जगहों के किसानों के लिए अंगूर की खेती आय का मुख्य साधन है। अंगूर से किसानों को नकद लाभ होने की संभावना होती है। इस नकद लाभ के लिए किसानों को बड़ी मेहनत एवं खर्च करना पड़ता है। इसकी खेती का अधिक ध्यान रखना पड़ता है।

महोदया, इस साल अंगूर उत्पादक किसान बड़ी मुसीबत में है। प्रारंभ में बेमौसमी बारिश ने उसे बेहाल कर दिया। इसके बावजूद किसान ने हार न मानते हुए ॲपेडा तथा राष्ट्रीय अंगूर संशोधन केन्द्र द्वारा बताए गए दवाइयों का इस्तेमाल करते हुए बड़ी मात्रा में किसानों द्वारा पान तथा अंगूर के विकास के लिए ॲपेडा राष्ट्रीय अंगूर संशोधन केन्द्र द्वारा बताई गई लियोसिन दवाई इस्तेमाल की गई थी।

इस दवाई का इस्तेमाल करने की वजह से अंगूरों में वलोरमेवॉट तत्व 0.05 एम.जी. मात्रा में पाया गया है। इस पर आपत्ति जताते हुए यूरोपियन देशों ने डेढ़ हजार कंटेनर अंगूरों को नकारा है।

इसलिए मैं आपके माध्यम से केन्द्र सरकार से मांग करता हूं कि अंगूर उत्पादक किसानों को इस मुसीबत से छुटकारा पाने के लिए तथा इस दवाई के इस्तेमाल से किसानों का जो नुकसान हुआ है, उसके लिए सरकार की तरफ से या दवाई तैयार करने वाली कंपनियों की तरफ से मुआवजा देने की कृपा करें।

(viii) Need to expedite the setting up of Steel Plant in Chandankiyari Block, district Bokaro, Jharkhand and withdraw allocation of coal block made for the purpose

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): केन्द्र सरकार के द्वारा वर्ष 1997 में ओ.एन.जी.सी. को झारखण्ड के चंदनिकयारी ब्लॉक के पर्वतपुर में गैस ब्लॉक का आबंटन 4.4 किलोमीटर के रेडियस में किया गया। इसी बीच कोयला मंत्रालय द्वारा उसी क्षेत्र में इलेक्ट्रो स्टील कास्टिंग लिमिटेड को इस्पात संयंत्र स्थापित करने हेतु कोल ब्लॉक का आबंटन किया गया, परन्तु संयंत्र स्थापना का कार्य अभी तक पूरा नहीं किया गया है और कंपनी के द्वारा लाखों टन कोयले की बिक्री जारी है। अभी हाल में इस क्षेत्र में कोयला गैस के रिसाव से कई गांव के लोग प्रभावित हुए हैं।

अतः केन्द्र सरकार से आग्रह है कि कोयले की बिक्री पर रोक लगाई जाये और संयंत्र निर्माण का कार्य शीघ्र पूरा कराया जाये तथा कोयला गैस से आमजनों की जीवन रक्षा हेतु कोल ब्लॉक का आबंटन रह किया जाये।

(ix) Need to undertake measures to check high level contamination of ground water in Balia district, Uttar Pradesh

श्री नीरज शेखर (बिलया): विषाक्त भूजल के कारण मनुष्य के स्वास्थ्य के लिए एक गहरा संकट छा गया है। विषाक्त भूजल के कारण अनेक रोगों का खतरा उत्पन्न हो गया है, जैसे चर्म रोग, कैंसर, शरीर के अन्य अंगों में विकृति आदि।

केन्द्रीय भूजल बोर्ड ने अपने प्रतिवेदन में उत्तर प्रदेश के 28 जिलों को विषाक्त भूजल प्रभावित माना है। यूनीसेफ की सहायता से उत्तर प्रदेश जल निगम ने भी राज्य के 51 जिलों में सर्वेक्षण कराया था। सर्वेक्षण के अनुसार विषाक्त भूजल के कारण 6377 जगह ऐसी हैं, जो राज्य में निवास के लिए उचित नहीं हैं। दोनों सर्वेक्षणों के अनुसार बलिया जिला सबसे ज्यादा प्रभावित है।

विश्व स्वास्थ्य संगठन के निर्धारित मानक के अनुसार दूषित तत्वों की मात्रा 0.01 एमजी प्रति लीटर होना चाहिए। मगर यहां पर 0.50 एमजी प्रति लीटर है। भारतीय मानक ब्यूरों के निर्धारित मानक 0.05 एमजी प्रति लीटर से ऊपर विषाक्त जल भी मानव स्वास्थ्य के लिए घातक है। जांच करने पर बलिया में निर्धारित मानक से पांच गुणा अधिक पाया गया है। चिंता का विषय यह है कि इस जल से सिंचाई करने से अनाज और सब्जी भी विषाक्त होते हैं, जिसके खाने से मानव रोगों का शिकार बनता है।

इस जहर ने जिले में बहुत सी जानों को लील लिया है। लाखों लोग इससे प्रभावित हैं। प्रभावित जनता के लिए किसी सहायता या पुनर्वास की व्यवस्था आज तक नहीं की गई है।

अंत में, मैं केन्द्र सरकार से पुरजोर मांग करता हूं कि उच्च प्राथमिकता के आधार पर जरूरी कदम उठाए और लोगों को समस्या से निजात दिलाकर उसके पुनर्वास का इंतजाम करें।

(x) Need to construct a bridge on river Narayani between Kushinagar (Uttar Pradesh) and Bettiah (Bihar)

श्री गोरख प्रसाद जायसवाल (देविरया): उत्तर प्रदेश एवं बिहार सीमा पर स्थित नारायणी नदी के आर-पार कुशीनगर से बेतिया आने जाने के लिए कोई सुगम मार्ग नहीं है। लोगों को इन दोनों शहरों में आने जाने के लिए 200 किलोमीटर की यात्रा करनी पड़ती है और समय भी अधिक लगता है। दोनों राज्यों के लोगों ने कई दशकों से नारायणी नदी के इस पार पिपराघाट और उस पार पखनहां के बीच पर एक पुल का निर्माण करने का अनुरोध किया है। इस पुल के निर्माण से 200 किलोमीटर की अतिरिक्त यात्रा नहीं करनी पड़ेगी। इस क्षेत्र की सांस्कृतिक विरासत, बौद्ध, अशोक एवं नंद वंश के शासकों की ऐतिहासिक इमारतें विदेशा पर्यटकों को आकर्षित करती हैं, परन्तु इस पुल के अभाव में विदेशी पर्यटक इन क्षेत्रों में नहीं आ पाते हैं।

सदन के माध्यम से सरकार से अनुरोध है कि पिपराघाट (कुशीनगर) से पखनहां (बेतिया) के बीच स्थित नारायणी नदी पर पुल का निर्माण जनहित एवं पर्यटन स्थल के विकास के हित में शीघ्र बनवाने हेतु निर्देश दिये जायें।

(xi) Need to provide additional coaches in Koshi Express and Intercity Express trains

श्री दिनेश चन्द्र यादव (खगड़िया): पूर्व मध्य रेलवे, हाजीपुर के अंतर्गत मानसी से सहरसा तक आमान परिवर्तन होने से सहरसा एक प्रमुख स्टेशन हो गया है। समस्तीपुर रेल मंडल में सबसे अधिक आय सहरसा जं0 से ही होती है। सहरसा स्टेशन से सहरसा, मधेपुरा एवं सुपौल जिलों के रेल यात्री सफर करते हैं। सहरसा जं0 से कोशी एक्सप्रेस एवं इंटरिसटी एक्सप्रेस बिहार की राजधानी पटना तक आती जाती है। इन क्षेत्रों से बड़ी संख्या में रेल यात्री इस गाड़ी का उपयोग करते हैं। 5281/5282 कोशी एक्सप्रेस एवं 3225ए/3226ए इंटरिसटी एक्सप्रेस में क्रमशः 13 एवं 10 सवारी डिब्बे लगते हैं, जिसमें एक-एक ए.सी. चेयरकार भी रहता है। रेल डिब्बे की कमी के कारण इसमें रेल यात्रियों को जगह नहीं मिल पाती है, जिससे रेल यत्रियों को भारी कठिनाई हो रही है।

अतः माननीय रेल मंत्री जी से अनुरोध है कि कोशी एक्सप्रेस एवं इंटरिसटी एक्सप्रेस में अतिरिक्त छ:-छः सवारी डिब्बा एवं एक-एक ए.सी. चेयरकार जोड़ कर रेल यात्रियों की परेशानी को दूर किया जाये।

(xii) Need to fill up the backlog vacancies of faculties in higher educational institutions in the country

SHRI P.K. BIJU (ALATHUR): I invite the attention of the House towards an important national issue regarding the acute shortage of the faculties in IIT, IIM, IISC, Central universities and other higher educational institutions. Education is a prime concern in all countries and also it is one of the major indicators of the development of the society. Quality of our higher education is a matter of concern and it is also lagging behind some of the developing countries. Our Gross Enrolment Ratio (GER) in higher education is about 11.8 while in South Korea, US and China, it is 91, 82 and 22 percent respectively. Hon'ble Minister of Human Resource Development stated inside and outside the House that the primary duty of the HRD Ministry is to increase the present GER ratio to 30% by the end of 2030 and to improve the eminence of higher education. For the achievement of this target he announces various reforms in higher education like allowing FDI and FEP in education. The alarmingly low percentage of the GER in comparison to developed countries is due to the low accessibility to education of the poor and marginalized class and caste in our country.

Our higher education centres are facing acute shortage of faculties. Out of 9825 sanctioned posts in 15 Central Universities about 3761 posts are vacant for the last few years. For example, Delhi University alone accounts for 965 vacancies against the 1702 sanctioned posts and in BHU there are 905 vacant posts against 2395 sanctioned strength. The situation is not different in IIT, IIM, IISC, Central Universities and other higher education institutions. The opening up of the new Central Universities and IITs will make the situation worse. This will certainly reduce the quality of the education. While United States spending 2.6%, Europe 1.2%, Japan 1.2% of GDP on higher education, our country spends only 0.5 - 0.7% of GDP in higher education and out of which 30 to 40% are unutilised.

Hence, I urge upon the Central Government and Ministry of Human Resource Development to take immediate steps to fill up this backlog of the faculty in higher education institutions and allot adequate amount in higher education for improving the quality and accessibility.

(xiii) Need to take steps to ensure quality and standards in manufacturing of paints and cosmetics as per the norms fixed by Bureau of Indian Standards

SHRI JAYANT CHAUDHARY (MATHURA): Studies by Centre for Science and Environment (CSE) have revealed alarming levels of lead content in the paints sold in the country. Sustained exposure to lead can cause severe damage to any person's nervous system and is a life threatening health hazard in the case of children.

The lack of regulatory framework to address this contamination is also distressing. The voluntary limit according to Bureau of Indian Standards (BIS) is 1000 ppm. While in developed countries the regulatory limit is on an average around 600 ppm, the EU had totally banned lead content in paint way back in 1988. A majority of the samples in CSE's studies were found to have exceeded the voluntary BIS limit. Consumer Education and Research Society (CERS) has also found lead content in women's cosmetics. Chemical exposure in our everyday life has reached a level that is impacting our standard of life and also the future generations.

I demand an inquiry on violation of established limits by paint and cosmetics manufacturers and changes in standards and policy that will help contain this menace.

(xiv) Need to set up a special campus of Aligarh Muslim University with provision of medical and engineering education in Dhubri district of Assam

SHRI BADRUDDIN AJMAL (DHUBRI): While hailing the decision of setting up of five special campus of AMU in minority concentrated districts, I wish to bring to the notice that Assam with second highest percentage of Muslim population in the country has not been provided with a special campus of AMU.

Nearly half of the population of Assam, majority of whom are Muslims live in lower Assam without any institute of Higher Education viz. University, Medical College and Engineering College.

Dhubri district of lower Assam has highest percentage of Muslim population (74%) in Assam. Being a minority dominated district, it suffers from all sorts of deprivation including absence of any institute of Higher Education.

I have been assured by the community members regarding the availability of community land in Dhubri district for the purpose.

I, therefore, urge upon the Central Government to establish a special campus of AMU in Dhubri district with provision for Medical and Engineering education.

14.20 hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL, 2009

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Employees' State Insurance Act, 1948, be taken into consideration."

... (Interruptions)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Hon. Deputy-Speaker, Sir, the Employees' State Insurance Scheme is a social security scheme framed under the Employees' State Insurance Act, 1948 providing for payment of cash benefits to the employees in recognized contingencies of sickness, maternity and employment injury. The Scheme also provides for medical benefits for the employees and their families. ... (*Interruptions*)

उपाध्यक्ष महोदय: केवल मंत्री जी की बात रिकार्ड में जाएगी, बाकी किसी की बात रिकार्ड में नहीं जाएगी।

(Interruptions) ...*

SHRI MALLIKARJUN KHARGE: Keeping in view the changing economic scenario, the Act has been amended from time to time. It was last amended in 1989. On 07.08.2009, the Government introduced 'The Employees' State Insurance (Amendment) Bill, 2009' in Lok Sabha. ... (*Interruptions*)

14.21 hrs

At this stage, Shri O.S. Manian and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

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^{*} Not recorded.

SHRI MALLIKARJUN KHARGE: The salient features of the Bill are as follows:—

- (i) amend Section 2(6-A) to enhance the age limit of the dependants for the purpose of dependants' benefit;
- (ii) amend Section 2(9)(iii) to prevent and avoid misuse;
- (iii) amend Section 2(11) to extend scope of family for the purpose of medical care in case of unmarried Insured Person;
- (iv) amend the definition of "Factory" under Section 2(12) to facilitate coverage of smaller factories;
- (v) amend Section 10 to make DG-ESIC as Chairman of Medical Benefit Council to improve quality of medical benefits;
- (vi) amend Section 12(3) to provide for cessation of membership of an MP on becoming a Minister or Speaker or Deputy Speaker of the House of the People or Deputy Chairman of the Council of State;
- (vii) amend Section 17(2)(a) to enable ESIC to appoint consultants and specialists on contract basis for better delivery of super-speciality services;
- (viii) amend Section 37 to increase public accountability by valuation of assets once in three years from existing five years;
- (ix) amend Section 45, 45A and 97 to redesignate the post of Insurance Inspector as Social Security Officer to correctly reflect the changed job profile;
- (x) amend section 45A to streamline the procedure for determination of contribution;
- (xi) amend section 45AA to provide for an Appellate Authority within the Corporation against assessment to avoid unnecessary litigation;
- (xii) amend section 51-A to 51-D to substitute "employee" for "insured person" with a view to avoid misuse of the employment injury benefits by the insured persons who are no more in insurable employment;
- (xiii) insert new section 51E to provide benefits to workers for the accidents happening while commuting to the place of work and *vice versa*:
- (xiv) substitute third proviso under section 56(3) to empower the Central Government to extend medical treatment to those who retire under Voluntary Retirement Scheme or take premature retirement in addition to those who retire on superannuation;
- (xv) amend section 59 by inserting a new subsection (3) to enable ESIC to enter into agreement with any local authority, private body or individual for commissioning and running ESI hospitals through third party participation wherever the hospitals are not fully utilised on account of closure of factories or IPs not being available;

(xvi) (xvi) insert new sub-section 59B to improve the quality of its service delivery and raise infrastructural facilities by opening medical colleges and training facilities in order to increase its medical and para- medical staff;

- (xvii) insert proviso under section 87 to provide for grant of exemption by appropriate Government to factories/establishments only if the employees get substantially similar or superior benefits;
- (xviii) amend section 91A to provide that the exemptions shall be granted only prospectively as the ESIC already has made provision of infrastructure to provide service to the IPs for the past period;
- (xix) insert new section 91AA to provide Central Government as Appropriate Government where the medical benefits are directly provided by ESIC;
- (xx) amend section 95 to enable the Central Government to make rules to decide dependency of the parents on the basis of income;
- (xxi) insert a new Chapter V-A to enable provision for extending medical care to non insured persons against payment of user charges to facilitate providing of medical care to the BPL families and other unorganised sector workers covered under the Rashtriya Swasthya Bima Yojana (RSBY).

... (Interruptions)

MR. DEPUTY-SPEAKER: You may lay the speech, if you like.

... (Interruptions)

*SHRI MALLIKARJUN KHARGE: The hon. Speaker, Lok Sabha referred the Bill introduced in Lok Sabha on 07.08.2009 to the Standing Committee on Labour for examination and report. After detailed examination the Standing Committee presented its report to Parliament on 09.12.2009 and accepted most of the aforesaid amendment proposals. The Standing Committee also made certain recommendations and suggestions most of which have been accepted by the Government. This has necessitated further amendments which are briefly

^{*....*}This part of the speech was laid on the Table

summarised below:

I. The Standing Committee recommended that the age limit of 21 for dependants may further be increased to 25. This recommendation has been accepted and accordingly amendment is being proposed in the Bill.

- II. The Standing Committee also desired to ensure that apprentices (trainees) whose training period is extended indefinitely may be brought under the purview of ESI Scheme. This recommendation has been accepted and accordingly amendment is being proposed in the Bill.
- III. The Standing Committee suggested for reducing the duration of notice period from six months to a reasonable period of one month for extension of the provisions of the Act to new classes of establishments by the appropriate government. This has been accepted and amendment has been accordingly proposed.
- IV. The Standing Committee reiterated the recommendation of the Second National Labour Commission that a 'subsidiary of ESIC should be set up in each State' should be considered and its feasibility evaluated. Following this suggestion, a new sub-section (5) under Section 58 has been proposed that the State Governments may with the previous approval of the Central Government establish such an autonomous organization to provide ESIC benefits to the Insured Persons.
- V. The Standing Committee further recommended to enhance the wage ceiling from Rs. 10,000/- to Rs. 15,000/-. The Government has already done it by amending ESI (Central) Rules, 1950. The Notification has been issued in this regard to be effective from 01.05.2010. It does not require amendment in the Act.
- VI. The Standing Committee suggested to fill-up the vacant posts in the ESI Hospitals. This suggestion has been duly noted and effective steps have since been taken to fill up large number of vacancies of medical and Paramedical staff. It does not require amendment in the Act.

5. The proposed amendments will ensure coverage of more workers under the ESI Scheme in the organised sector and will also enable the ESI Corporation to participate in schemes such as RSBY that may be framed for the workers in the unorganised sector. The amendments are also aimed at improving service delivery to the existing members of ESI Scheme as well as bringing the provisions of the Act in tune with the changing circumstances.

I hope that the Members of this august House would whole-heartedly support these worker-friendly proposals brought before them. Sir, 21 amendments have been brought before the House and I would like to state that all the amendments are in the interest of poor people and workers. Therefore, I, request that the Bill be considered and passed. ... (*Interruptions*)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, the matter which the hon. Members are raising now, has been raised in the House earlier and the hon. Leader of the house has responded to that. All that I would now say is, as per the assurance of the hon. Minister then, the Government would come later, at the appropriate time to this House. I would request the hon. Members to let the other business be carried out in the House. We have wasted enough time on this. I would urge them, I would request them to allow the House to run.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)



MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Employees' State Insurance Act, 1948, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

... (Interruptions)

Motion Re: Suspension of Rule 80 (i)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 1A

Amendment made:

Page 1, after line 5, insert –

'1A. In the Employees' State Insurance Act, 1948 (hereinafter referred to as the principal Act), in section 1, in sub-section (5), for the words "six months" the words "one month's" shall be substituted.' (3)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That new clause 1A be added to the Bill."

The motion was adopted.

New clause 1A was added to the Bill.

Clause 2 Amendment of Section-2

Amendments made:

Page 2, for lines 1 and 2, substitute –

"2. In section 2 of the principal Act, --". (4)

Page 2, line 7, --

for "twenty-one years" substitute "twenty five years". (5)

Page 2, lines 8 and 9, --

for "twenty-one years" substitute "twenty five years". (6)

Page 2, for lines 10 and 11, substitute—

'(B) in clause (9), for the words "or under the standing orders of the establishment", the words "and includes such

person engaged as apprentice whose training period is extended to any length of time" shall be substituted. (7)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clauses 3 to 13 were added to the Bill.

Motion Re: Suspension of Rule 80 (i)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 8 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 8 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 13A

Amendment made:

Page 3, after line 40, insert—

'13A. In section 58 of the principal Act, after sub-section (4), the following sub-sections shall be inserted, namely—

"(5) The State Government may, in addition to the Corporation under this Act, with the previous approval of the Central Government, establish such organization (by whatever name called), to provide for certain benefits to employees in case of sickness, maternity and employment injury:

Provided that any reference to the State Government in the Act shall also include reference to the organization as and when such organization is established by the State Government.

(6) The organization referred to in sub-section (5) shall have such structure and discharge functions, exercise powers and undertake such activities as may be prescribed." '. (8)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That new clause 13A be added to the Bill."

The motion was adopted.

New clause 13A was added to the Bill.

Clauses 14 to 21 were added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI MALLIKARJUN KHARGE: Sir, I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.9 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.9 to the Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 21 A

Amendment made:

Page 5, after line 37, insert—

'21 A. In section 96 of the principal Act, in sub-section (1), after clause (e), the following clause shall be inserted, namely:-

"(ee) the organizational structure, functions, powers, activities and other matters for the establishment of the organization;" ' (9)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That new clause 21A be added to the Bill."

The motion was adopted.

New clause21A was added to the Bill.

Clause 22 was added to the Bill.

Clause 1 Short title and commencement

Amendment made:

Page 1, line2,-
for "2009"

substitute "2010". (2)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-
for "Sixtieth"

substitute "Sixty-first". (1)

(Shri Mallikarjun Kharge)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

... (Interruptions)

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI MALLIKARJUN KHARGE: I beg to move:

"That the Bill, as amended, be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

... (Interruptions)

14.29 hrs.

PAYMENT OF GRATUITY (AMENDMENT) BILL, 2010

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move:

"That the Bill further to amend the Payment of Gratuity Act, 1972 be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Payment of Gratuity Act, 1972 be taken into consideration."

The motion was adopted.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY-SPEAKER: Shri Sakti Mohan Malik – not moving.

The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

... (Interruptions)

14.37 hrs.

CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) BILL, 2010

MR. DEPUTY-SPEAKER: The House will now take up Item No.24. The Minister may now move that the Bill be taken into consideration.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Sir, I beg to move:

"That the Bill to provide for registration and regulation of clinical establishments in the country and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for registration and regulation of clinical establishments in the country and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 56 stand part of the Bill."

The motion was adopted.

Clauses 2 to 56 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

SHRI GHULAM NABI AZAD: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 4th May, 2010 at 11 a.m.

14.40 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 4, 2010/Vaisakha 14, 1932 (Saka).